(2021) 10 SEBI CK 0134

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1141 Of 2021, Appeal No. 661 Of 2021

Bipin Taro Vazirani	APPELLANT
Vs	
Securities & Exchange Board Of India	RESPONDENT

Date of Decision : 27-10-2021

Acts Referred:

Citation : (2021) 10 SEBI CK 0134

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Mustafa Doctor, Nimay Dave, Sumit Rai, Mihir Mody, Arnav Misra, Mayur Jaisingh, K. Ashar

Judgement

1. We find that stereo type orders are being passed. In spite of direction by this Tribunal to the respondent to apply their mind, they are not doing it. Let a reply be filed by the respondent within two weeks from today. The affidavit will be sworn by a responsible officer. List on November 18, 2021.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

